

Development of Backward Districts of Gujarat

*44, SHRI VEKARIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state

(a) the amount sanctioned for the development of backward Districts of Gujarat State by installing more industries, and

(b) the amount allotted to Junagarh District?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) (a) and (b) Central assistance is not allocated to the States either by sectors or by schemes and programmes or district-wise. Government are however operating certain incentive and subsidy schemes such as the scheme for concessional finance and the 10 per cent now 15 per cent outright subsidy scheme for the development industries in backward districts. The Central Financial Institutions have sanctioned a sum of Rs 205.21 lakhs upto 31st March 1973 as loans on concessional rates to 117 units in Gujarat which includes a sum of Rs 11.22 lakhs sanctioned to 6 industrial units in Junagarh district. A sum of Rs 7.52.512 has been sanctioned as subsidy to 57 industrial units in the three districts of Panchmahals Broach and Surendernagar in Gujarat, which are now eligible for 15 per cent subsidy.

SHRI VEKARIA I would like to know from the Minister how many industrial units have requested for financial assistance from the Ministry, and from amongst them which are the units which have benefited from it and the reasons for not considering other units for such financial help.

SHRI ZIAUR RAHMAN ANSARI: 37 industrial units in three districts

Panchmahals, Broach and Surendernagar—as I have already said, are now eligible for the subsidy.

SHRI VEKARIA. How many industrial units have requested for financial help from the Junagarh district and how many, amongst the districts which have requested help, have been refused?

MR SPEAKER About the Junagarh district? You can give separate notice about it.

SHRI ZIAUR RAHMAN ANSARI: It is possible to give the answer.

SHRI VEKARIA The Junagarh district is specifically mentioned.

MR SPEAKER You have specifically mentioned it. He says he is not in a position to give it.

SHRI ZIAUR RAHMAN ANSARI: As far as part (b) of the question is concerned, I have already in my statement said that it is not possible to mention the district-wise and item-wise allocation (Interruption).

MR SPEAKER If you look to the second part of the question, he has specifically mentioned Junagarh.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) There is no such allocation as district-wise. We have made an offer that whenever and wherever industries are established in the backward district they are entitled to subsidy, and once these units are sanctioned, then, they become entitled to a subsidy. Therefore, there is no question of any limit and that is not based on any allocation in a particular district. Therefore, as it is, what has been entitled to is already mentioned. But with regard to the actual number of applications pending for the establishment of industries, a separate notice is necessary.

SHRI VAKARIA I have not asked about the applications pending before the financial institutions. I have specifically mentioned how many industrial units have applied, the answer says that only six industrial units were benefited by it I want to know the names of these six industrial units and the reasons why the other industrial units are not getting the benefit of it That is the question You must have registered the applications from the districts, and you can give the reasons also I want a specific answer to my question.

SHRI C SUBRAMANIAM These figures will be available with the State Governments If the hon Member is interested he may give separate notice We will give the answer

SHRI VEKARIA I have given this specific notice for it Why is the Minister asking for another notice? This is very specific the amount allotted to Junagarh district There is a specific mention Why a separate notice is required I cannot understand

SHRI C SUBRAMANIAM I said there is no such allocation district-wise Every industry which has been sanctioned in that area is entitled to a subsidy and therefore there is no question of any specific allocation This was the answer given

MR. SPEAKER He has replied to it Why do you go on with it?

SHRI VEKARIA My second supplementary The Junagarh district is industrially an extremely backward district I would like to know from the Minister whether the Government is considering the Junagarh district for industrial subsidy

SHRI C SUBRAMANIAM These districts are selected by the State Governments on a certain basis Gujarat Government have chosen Panch Mahals, Broach and Surendra-

nagar districts. That State is entitled to three districts to be identified for subsidy. If Junagarh is to be included, perhaps during the fifth plan we may consider it.

SHRI SOMCHAND SOLANKI Is the Minister aware of the fact that in Gujarat, Mehsana and Banaskantha are the most backward areas and no industries have been set up there? Is he going to consider these two districts to instal any industry in the fifth plan?

SHRI C SUBRAMANIAM There seems to be a competition in backwardness After all, we have to have some objective criteria On that basis, the Gujarat Government and the Planning Commission have come to the conclusion that these three districts are the most backward and they are entitled to subsidy for the present If further districts are to be taken up certainly it can be considered

SHRI D P JADEJA May I know what are the criteria for selecting backward districts and whether Government will consider Jamnagar district as industrially backward and make new units there eligible for concessions and subsidy because no new medium or large scale industry has come up in that area since the last 25 years because of lack of State patronage?

SHRI C SUBRAMANIAM The criterion for backwardness has been mentioned ever so many times on the floor of the House and we have laid a paper also with regard to the basis on which backwardness is considered As far as Jamnagar is concerned certainly if a case is made out that that also should be included, we shall consider it

SHRI NAVAL KISHORE SINHA In view of the fact that there is a separate list for industrially backward districts among the lists of backward districts, May I know whether the minister is aware of the fact that

the State Governments have included certain districts on the basis of political considerations or considerations other than merit and if so, is the Central Government willing to send the list back to the States and ask for a new list of industrially backward districts on the basis of the criteria laid down by the Ministry of Industrial Development?

SHRI C. SUBRAMANIAM: It is not merely the recommendation of the State Governments. The Planning Commission went further into it and considered the recommendations and it is only on an objective judgment that these districts have been identified as backward. If the hon. member thinks there have been some wrong decisions, if he brings it to our notice, certainly we shall consider it.

SHRI D. N. TIWARY: If no entrepreneur is coming forward to set up any industry in a backward district, will the Government take it upon themselves to establish industries in those backward areas?

SHRI C. SUBRAMANIAM: He is aware that the number of public sector projects is very limited. There are nearly 220 backward districts and it will not be possible to locate even one public sector industry in each district. To the extent possible we would like to extend the area of public sector projects, but there are limitations with regard to taking up all sorts of industries.

Appointment of a Commissioner for Minority Communities

*45. **SHRI BHOGEN德拉 JHA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is proposed to statu-

torily appoint Commissioner for Minority Communities just like those for the Scheduled Castes and Tribes to look after the special problems of the minorities; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIR-DHA): (a) Article 350B of the Constitution requires the appointment of a special officer to investigate all matters relating to the safeguards provided for linguistic minorities under the Constitution and report to the President. Such reports are also laid before the House and discussed. There is no proposal for appointing any other statutory authority.

(b) Does not arise.

श्री भोगेन्द्र झा : मजहबी माइनोरिटीज और खाम कर मुस्लिम अल्पमत वालों के बारे में भारत के गृह मंत्रालय की ओर से बहुत पहले एक आदेश राज्य सरकारों को गया था कि मुस्लिम अल्पमत में से मजसूर पुलिस आदि में बहाली न की जाए क्या यह सही है? अभी भी भारत सरकार के सभी कर्मचारियों में मुस्लिम अल्पमत के लोगों की सख्या दो ढाई, प्रतिशत से कम ही है। हमने अधिक नहीं क्या यह भी सही है। अगर यह सही है तो इसके निदान के लिए सरकार कौन से उपाय कर रही है ?

श्री राम निवास मिर्जा : इस प्रकार के कोई आदेश केंद्रीय सरकार की ओर से गए हो इससे मैं अनभिज्ञ हूँ। सरकार की नीति स्पष्ट है....

श्री भोगेन्द्र झा : आपने इसका खंडन नहीं किया है